

**IN THE COURT OF SHRI PULASTYA PRAMACHALA, SPECIAL JUDGE,
CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI**

CBI v. M/s. Apple Natural Resources Pvt. Ltd. (Through its Directors)
RC-DAI-2020-A-19
U/s. 120-B, 420, 467 of IPC & Sec. 13(2) r/w. Sec. 13(1)(d) of PC Act, 1988

21.07.2020

Present: None.

In this case an application was filed for seeking issuance of search warrants and vide order dated 14.07.2020, this court had issued search warrants for search of eight premises within and outside Delhi. As per that order, compliance report was to be filed in the office of Id. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Court, New Delhi, up to 21.07.2020. In pursuance to that order, IO has filed compliance report through e-mail in the office of Id. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Court, New Delhi. IO has moved application seeking permission to retain the documents seized during the searches.

This application has been again assigned to this court. On the designated e-mail address of this court, the application cum report of IO has been forwarded. I have seen the report and the application. IO has sought permission to retain the original documents, on the grounds of their requirement during investigation.

In view of prevailing circumstances of lock down, the compliance report is taken on record as sent electronically through e-mail. IO is permitted to retain the original records and is directed to ensure that all the documents seized during searches conducted at various places in this case, are physically deposited in the malkhana of same branch in which present RC has been registered. Copy of this order be sent electronically to IO for compliance.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to the Reader, to send the same to IO through e-mail/whatsapp for compliance as well as for uploading on the website.

PULASTYA
PRAMACHALA
(Pulastya Pramachala)
Special Judge (PC Act) CBI-13
Rouse Avenue District Court,
New Delhi/21.07.2020

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PRAMACHALA
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**IN THE COURT OF SHRI PULASTYA PRAMACHALA, SPECIAL JUDGE
CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI**

CBI v. Dr. Arun Mohan
RC-DAI-2020-A-001, CBI, ACB, New Delhi
U/s. 120-B of IPC & Sec. 7 & 7A of PC Act, 1988 (As amended in 2018)

21.07.2020

Present: None.

An e-mail has been received from the accused Dr. Arun Mohan on the designated e-mail address of this court. In the mail, accused has referred to an application sent through e-mail on the same designated e-mail address of this court on 13.07.2020 (though his application was dated 12.07.2020). He has sought confirmation of receipt of his application.

In the application dated 12.07.2020, the accused had reported about his return from abroad, in pursuance to order dated 11.03.2020. In the application, the accused has cited reason for his return back to India beyond the period permitted by the court vide order dated 11.03.2020.

At present physical records are lying in the court and physical hearing are not taking place in the court. Any order on the application of the accused can be passed only after perusing the old record/order in this case. Hence, the order on this application is deferred till courts are reopened for regular physical hearing. At present the information is taken on record.

This order is being passed and digitally signed at my residential office. A copy of the same is being transmitted to the Reader, who shall send a copy of the same to the accused at his given mobile number as well as e-mail address, for his intimation.

PULASTYA
PRAMACHAL
A

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**(Pulastya Pramachala)
Special Judge (CBI-13), P.C. Act,
RADC, New Delhi/21.07.2020**